

**In the National Company Law Tribunal, Jaipur**

**59 (ND)/2009**  
**TA No. 06/2018**

**UNDER SECTION 397-398 OF COMPANIES ACT, 2013**

**In the matter of:**

**Babu Lal Data & Ors. .... Applicant/Petitioners**

**VS.**

**M/s. Vijay Solvex Ltd. & Ors. ....Respondent**

**Order delivered on 28.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Anuroop Singhi, Adv.

Aditya Vijay, Adv.

For Respondent(s) : Amol Vyas, Adv.

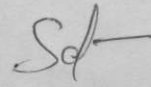
**ORDER**

Learned counsel for the petitioner as well as respondents are present. It is brought to the notice of this Tribunal that respondent No. 2 since deceased and in this connection learned counsel for the petitioner seeks for some time to bring on record the LR's and learned counsel for the respondents represents to furnish the details of the LR's to the learned counsel for the petitioner to enable a suitable application to be moved in this connection as provided under the NCLT Rules,



2016. Let the application come forth within a period of two weeks from today.

Post the matter on 15.11.2018.

A handwritten signature in black ink, appearing to be 'R. Varadharajan', is centered within a grey rectangular box.

**(R. Varadharajan)**  
**Member (Judicial)**